

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-1787/(MB/2017)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.08.2018**

NAME OF THE PARTIES: Geodata India Pvt. Ltd.

v/s.

Pratibha Industries Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

10. C.P. (IB)-1787/(MB/2017)

Both sides present. They submit that they have already entered in to consent terms and filed the copy of consent terms and the same is taken on record. In view of the consent terms and at the request of the counsel for the petitioner, the petition is dismissed as not pressed.

SD/-

V. NALLASENAPATHY
Member (Technical)

/PS/

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)